RNI No. MAHENG /2009/35528

सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक २७(३)] मंगळवार, जून १६, २०२६/ज्येष्ठ २६, शके १९४८ [पृष्ठे ५, किंमत : रुपये २७.००

असाधारण क्रमांक ६०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (*3*) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Employment Guarantee (Amendment) Ordinance, 2026 (Mah. Ord. VIII of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Employment Guarantee (Amendment) Ordinance, 2026 (Mah. Ord. VIII of 2026), published under the authority of the Governor].

PLANNING DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,

Mumbai 400 032, dated the 16th June 2026.

MAHARASHTRA ORDINANCE No. VIII OF 2026.

AN ORDINANCE

further to amend the Maharashtra Employment Guarantee Act, 1977.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Employment Guarantee Act, 1977, for the purposes hereinafter appearing ;

Mah. XX of 1978.

NOW, THEREFORE, in exercise of the powers conferred by clause (*1*) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement.

1. (*1*) This Ordinance may be called the Maharashtra Employment Guarantee (Amendment) Ordinance, 2026.

(*2*) It shall come into force at once.

Amendment of section 2 of Mah. XX of 1978.

2. In section 2 of the Maharashtra Employment Guarantee Act, 1977 (hereinafter referred to as "the principal Act"), Mah. XX of 1978.-

(*1*) for clause (*a-1*), the following clause shall be substituted, namely:—

"(*a-1*) "Central Act" means the Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin): VB – G RAM G (विकसित भारत—जी राम जी) Act, 2025 ; " ; 36 of 2025.

(*2*) clause (*a-2*) shall be deleted ;

(*3*) clause (*e-2*) shall be deleted ;

(*4*) after clause (*j*), the following clause shall be inserted, namely :—

"(*j-1*) "Schedule" means the Schedule appended to this Act;";

(*5*) for clause (*l*), the following clause shall be substituted, namely:—

" (*l*) "State Council" means the Maharashtra State Gramin Rozgar Guarantee Council constituted under section 4;";

(*6*) after clause (*l*), the following clause shall be inserted, namely :—

"(*l-1*) "State Level Steering Committee" means a State Level Steering Committee constituted under sub-section (*1*) of section 4-A of this Act ;";

(7) after clause (*m-1*), the following clause shall be inserted, namely: -

"(*m-2*) VB -G RAM G State Fund of Maharashtra" means the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission Scheme State Fund of Maharashtra constituted under section 12-A of this Act;".

Amendment of section 3 of Mah. XX of 1978.

3. In section 3 of the principal Act,-

(*1*) in sub-section (*1*), for the words, brackets and figures "sub-section (*1*) of section 3" the words, brackets and figures "sub-section (*1*) of section 5" shall be substituted;

(*2*) in sub-section (*2*), for the words, brackets and figures " beyond the period specified in sub-section (*1*) of section 3" the words, brackets and figure " in addition to the period specified in sub-section (*1*) of section 5" shall be substituted.

Amendment of section 3-A of Mah. XX of 1978.

4. In section 3-A of the principal Act, in sub-section (*2*), after the words "operation will continue." the following portion shall be added, namely :—

"The State Government shall also make such summary publicly available through electronic means, including the official website of the State Government or any designated digital platform.".

Amendment of section 3-C of Mah. XX of 1978.

5. In section 3-C of the principal Act,—

(*1*) in sub-section (*1*), for the word and figure "section 6" the word and figures "section 10" shall be substituted;

(*2*) to sub-section (*1*), the following proviso shall be added, namely :—

"Provided that, additional amount to the wage rate may be notified by the State Government for different unskilled manual work and for different areas.".

Amendment of section 4 of Mah. XX of 1978.

6. In section 4 of the principal Act,-

(*1*) in sub-section (*1*), for the words "the Maharashtra State Employment Guarantee Council" the words "the Maharashtra State Gramin Rozgar Guarantee Council" shall be substituted;

(*2*) for the marginal note, the following shall be substituted, namely:-

"State Gramin Rozgar Guarantee Council".

Insertion of section 4-A in Mah. XX of 1978.

7. After section 4 of the principal Act, the following section shall be inserted, namely :—

State Level Steering Committee.

"4-A. (*1*) The State Government shall constitute a State Level Steering Committee to provide operational guidance, coordination, and monitor the implementation of the Scheme.

(*2*) The State Level Steering Committee constituted under sub-section (*1*), shall be presided over by the Chief Secretary of the State or by an officer not below the rank of Additional Chief Secretary nominated by the State Government and shall comprise of the following members, namely :—

(*a*) Principal Secretary or Secretary of the respective Department;

(*b*) the Director or Commissioner (in-charge of the Scheme);

(*c*) Principal Secretary or Secretary of relevant Departments of the State Government;

(*d*) such number of subject-matter experts, as may be determined by the State Government;

(*e*) representatives of technical or research institutions; and

(*f*) one member nominated by the Department of Rural Development, Ministry of Rural Development, Government of India.

(3) The State Level Steering Committee shall,—

(*a*) oversee State wide planning and convergence with other programmes ;

(*b*) review of district performance and ensure timely preparation of the aggregate State plan;

(*c*) co–ordinate with the National Level Steering Committee and implement directions issued therefrom;

(*d*) support digital systems, monitoring arrangements, and process improvements at the State level; and

(*e*) perform such other functions as may be assigned to it by the State Government.".

Substitution of section 12-A of Mah. XX of 1978.

8. For section 12-A of the principal Act, the following section shall be substituted, namely :—

VB -G RAM G State Fund of Maharashtra.

"**12-A.** (*1*) The State Government shall separately constitute a fund called as VB -G RAM G State Fund of Maharashtra, as required under section 22 of the Central Act. Such Fund shall not be the part of the Employment Guarantee Fund constituted under section 12.

(*2*) Any sum received under section 30 of the Central Act and the contribution of the State Government as required under section 22 of the Central Act shall be credited to the VB -G RAM G State Fund of Maharashtra.

(*3*) The amount standing to the credit of the VB -G RAM G State Fund of Maharashtra shall be expended in rural areas in such manner and subject to such conditions and limitations as may be prescribed by the State Government for the purpose of implementation of this Act.

(*4*) The VB -G RAM G State Fund of Maharashtra shall be held and administered on behalf of the State Government in such manner and by such authority as may be prescribed.

(*5*) On completion of a work taken up under the Scheme under the Central Act, if it is necessary to take up additional skilled work of that completed work, for upgradation in technical quality of said work or as value addition, the State Government may provide supplementary funds as necessary or provide for convergence.".

Amendment of section 14-A of Mah. XX of 1978.

9. In section 14-A of the principal Act,—

(*1*) for the words "one thousand rupees" the words "ten thousand rupees" shall be substituted;

(*2*) for the words and figures "section 27 of the Central Act" the words and figures "section 29 of the Central Act" shall be substituted.

Power to remove difficulty.

10. (*1*) If any difficulty arises in giving effect to the provisions of the principal Act, as amended by this Ordinance, the State Government may, as occasion arises, by an order published in the *Official Gazette*, do anything not inconsistent with the provisions of this Ordinance, which appears to it to be necessary or expedient for removing the difficulty.

(*2*) Every order made under sub-section (*1*) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

STATEMENT

The Maharashtra Employment Guarantee Act, 1977 (Mah. XX of 1978) (hereinafter referred to as "the Maharashtra Employment Guarantee Act") has been enacted to make effective provisions for securing right of work by guaranteeing employment to all adult persons who volunteer to do unskilled manual work in the rural areas of the State. Various employment guarantee schemes under the said Act have been successfully implemented in the State.

2. The Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (42 of 2005) has been enacted by the Parliament on similar lines of the Maharashtra Employment Guarantee Act guaranteeing unskilled employment in rural areas. Section 28 of the MGNREG Act, *inter alia* provides that, where the State enactment exists or is enacted to provide employment guarantee to rural household consistent with the provisions of this Act under which the conditions of employment were not inferior to the conditions guaranteed under this Act, the State Government shall have the option of implementing its own enactment. The Maharashtra Employment Guarantee Act contains more beneficial provisions compared to the provisions in the MGNREG Act regarding employment guarantee to unskilled work in rural areas. Therefore, even after enactment of the MGNREG Act, the Maharashtra Employment Guarantee Act continued to operate in the State after making it consistent with the MGNREG Act by suitably amending the same as per said section 28.

3. The Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin): VB – G RAM G (विकसित भारत—जी राम जी) Act, 2025 (36 of 2025) has been enacted by the Parliament and section 37 thereof provides for repeal of the MGNREG Act. Section 30 of the VB-G RAM G Act contains provisions similar to the provisions of section 28 of the MGNREG Act regarding continuation of application of more beneficial State enactment. Therefore, in order to continue the operation of the Maharashtra Employment Guarantee Act it is necessary to amend the Maharashtra Employment Guarantee Act to make it in consonance with the VB-G RAM G Act, as per provisions of said section 30.

4. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Employment Guarantee Act, 1977, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 16th June 2026.

JISHNU DEV VARMA,
Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

APPASO DHULAJ,
Secretary to Government.

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY DIRECTOR, RUPENDRA DINESH MORE, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATIONS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004. EDITOR : DIRECTOR, RUPENDRA DINESH MORE.